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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



IA 61 of 2018 in C.P. No. 65/241-242/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018**

Name of the Company: Kusum B Kumar & Ors.
V/s.
Sterling Greenwoods Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	SR. ADV	Respondent	
2.	WITH RITU SHAN FOR THAKKAR AND PAHWA	ADV.		
3.	Ankit Shah	Adv.	Petitioner	

ORDER

Learned Advocate Mr. Ankit Shah present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents no. 1 to 9 in IA 61/2018.

The learned Lawyer appeared on behalf of petitioner filed IA no. 61/2018 with a prayer to extend the ad Interim relief till further date of hearing in the interest of justice as reflected in prayer (b), however he is not pressing the first part of prayer (b) of said application.

Heard arguments of both sides on the said application.

The learned lawyer appearing on behalf of Respondents have no objections on extension of Interim order passed on 09.05.2017 provided the petitioner will argue the matter on the next date of hearing without fail.

Interim order passed on 09.05.2017 is extended till next date of hearing.

IA 61/2018 is disposed of accordingly.

List the main matter along with pending IA's on 08.03.2018.

Manor

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of February, 2018.